

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 250/94.

Dt. of Decision : 29-7-1994.

Mr. M. Vishnuvardhan Reddy

.. Applicant.

Vs

1. The Ordnance Factory Board,
represented by Secretary,
Ordnance Factory Board,
10/A, Auckland Road,
Calcutta - 700 001.
2. The General Manager,
Ordnance Factory Project,
Yeddu-mailaram, Medak District,
Andhra Pradesh, PIN CODE-502 205.
3. The District Employment Officer,
Medak District, Sangareddy. .. Respondents.

Counsel for the Applicant : Mr. Meherchand Nori

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.
for R-1 & 2.

Mr. D. Panduranga Reddy,
Spl.counsel for A.P. for R-3.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.No. 850/94:

Dt. 29.7.94

X As per Hon'ble Shri A.V.Haridasan, Member (Jud1.) X

The applicant's name had been included in the panel of selected candidates for appointment to the post of Turney. His grievance is, that the respondents 1 and 2 inspite of the panel having been drawn up, is not operating the same with the result, the applicant is not appointed. His further grievance is, that in view of the inclusion of his name in this panel, the 3rd respondent is not considering him for sponsoring him for any other employment. It is under these circumstances the applicant has filed this application for a direction to the respondents 1 and 2 to appoint the applicant as a Turner.

2. We have heard the counsel of the petitioner, Sri N.V.Ramana, Counsel of Respondents 1 and 2 and Sri D.Panduranga Reddy, counsel for respondent No.3. Sri Ramana has stated that, though the applicant's name is at serial number 19 in the panel, since sanction has not been received from Headquarters for applicant and as the same is not expected in the near future, the second respondent has written to the third respondent requesting him to restore the ~~removal~~ of the above names who are included in the panel in the employment exchange. Sri N.V.Ramana also submits that the second respondent is prepared to keep the panel alive till those who are included in the panel are appointed. In the light of this submission, we are of the view that the application can be disposed of at the admission stage itself with

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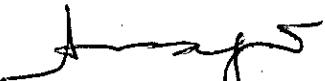
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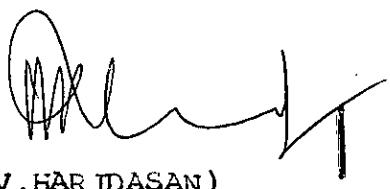
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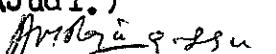
appropriate directions, as offered by the respondents themselves.

3. In the result the application is admitted and disposed of with a direction to the respondents to keep the panel prepared pursuant to the proceedings dt. 13.1.1992 for appointment to the post of Turner alive until those who are included in the panel are appointed, and to appoint the applicant in his turn, and not to initiate fresh recruitment action for appointment to the post of Turner until the panel is exhausted and with a direction to the 3rd respondent to restore the seniority of the applicant in the employment exchange for sponsorship. No order as to costs.


(A.B. GORTHI)
Member (Admn.)


(A.V. HARIDASAN)
Member (Judl.)

Dated: 29th July, 1994


Dy. Registrar (J)

(Dictated in Open Court)

sd

Copy to:-

1. Secretary, The Ordnance Factory Board, Ordnance Factory Board, 10/A, Auckland road, Calcutta-001.
2. The General Manager, Ordnance Factory Project, Yedumailaram, Medak District, A.P.-205.
3. The District Employment Officer, Medak District, Sangareddy.
4. One copy to Sri. Meharchand Nori, advocate, CAT, Hyd.
5. One copy to Sri. M.V. Ramana, Addl. CGSC, CAT, Hyd (for R-1 & R-2)
6. One copy to Sri. D. Panduranga Reddy, Spl. counsel for AP. (R-3)
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 29/7/94 ✓

ORDER/JUDGMENT.

M.L./R.P./C.P.N.O.

O.A.NO.

850794

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions. ✓

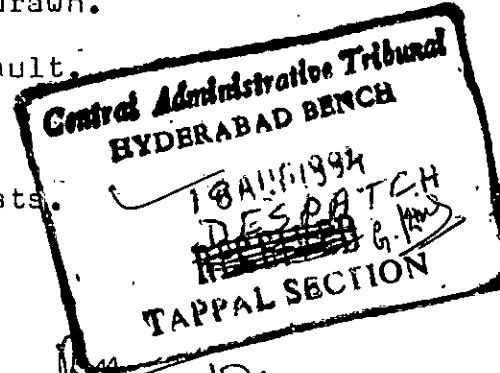
Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



9/8/94
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